

**Central Administrative Tribunal
Ernakulam Bench**

OA/180/00319/2016

Thursday, this the 30th day of May, 2019.

CORAM

**Hon'ble Mr. E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

A.P.Rajan, aged 67 years
S/o Late Ayyaputty
Retired as Technician Grade-II from the
Office of the Assistant Executive Engineer under
the Dy Chief Engineer/construction,
Khurda Road, East Coast Railway.
Residing at Adiparambath House
Prabhodhini Nagar
Mannur Post, Kozhikode District
Kerala State

Applicant

[Advocate: Mr.R.Premchand – Not present]

versus

1. Union of India rep by the
General Manager, East Coast Railway
E.Co. Rly Sadan, Chandrasekharpur
Bhubaneswar-751 017.
2. Financial Advisor and Chief Accounts Officer (Pension)
East Coast Railway, 2nd Floor, E.Co.Rly Sadan
Chandrasekharpur
Bhubaneswar-751 017.
3. The Chief Engineer (Construction-II)
East Coast Raiway, 2nd Floor
E.Co.Rly Sadan, Chandrasekharpur
Bhubaneswar-751 017.
4. The Dy. Chief Engineer (Construction)
Khurda Road Division
East Coast Railway
Jatni, Khurda District-752 050.
5. The Senior Personnel officer (Con)/Co-Ordn
East Coast Railway
Chandrasekharpur
Bhubaneswar-751 023.

Respondents

[Advocate: Mr.Sunil Jacob Jose rep by Mr.Rajesh]

The OA having been taken up on 30th May, 2019, this Tribunal delivered the following order on the same day:

O R D E R (oral)

By E.K.Bharat Bhushan, Administrative Member

None present on behalf of the applicant. There is no representation either.

Standing Counsel for the Railways is present.

OA is dismissed for non-prosecution.

**(Ashish Kalia)
Judicial Member**

**(E.K.Bharat Bhushan)
Administrative Member**

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Annexures filed by the applicant:

Annexure A1: Copy of the judgment passed by CAT, Ernakulam Bench in OA No.36/1998 dated 3.6.1999.

Annexure A2: Copy of the order No.104/06 dated 8.9.06 issued by the 5th respondent.

Annexure A3: Copy of the memorandum dated 15.10.2008 issued by the respondents to the applicant.

Annexure A4: Copy of the order No.E(G)2008/LE2/5 dated 3.12.2009 issued by the Joint Director/Establishment/Railway Board.

Annexure A5: Copy of the Pension Payment Order issued the applicant dated 5.4.2010.

Annexure A6: Copy of the order No.RBE No.101/2000 issued by the Railway Board.

Annexure A7: Copy of the Railway Board's letter No.PC-V/2009/ACP/2 dated 4.12.2009 (RBE No.215/2009).

Annexure A8: Copy of the representation sent to the 5th respondent by the applicant dated 20.6.2014.

Annexure A9: Copy of the Railway Board order No.E(NG)II/2014/CL/14 dated 25.11.2014.

Annexure A10: Copy of the judgment of this Tribunal in OA No.419/2015 dated 4.6.2015.

Annexure A11: Copy of the order No.Dy.CE/Con/II/BBS/OA No.180/00419/2015/APR/420 dated 31.7.2015 issued by the 5th respondent.